

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**

Petition No. 25/2006

In the matter of

Protecting the grid from indisciplined overdrawal from the grid.

And in the matter of

Northern Regional Load Despatch Centre ... **Petitioner**

 Vs

Uttar Pradesh Power Corporation Ltd., Lucknow **Respondent**

Following were present:

1. Shri S.K.Soonee, NLRDC
2. Shri P.K.Agrawal, NRLDC
3. Shri S.R.Nirasimhan, NLRDC
4. Shri Vivek Pandey, NRLDC
5. Shri D.D.Chopra, Advocate, UPPCL
6. Shri Y.P.Singh, UPPCL

ORDER

(DATE OF HEARING: 8.6. 2006)

The Commission in its order dated 9.5.2006 had imposed a penalty of Rs. one lakh on the respondent, under the provisions of Section 142 of the Electricity Act, 2003 (the Act). The penalty was to be deposited within 10 days of the said order dated 9.5.2006. As the respondent had not complied with the above direction, a show cause notice for recovery of the amount as arrears of land revenue was issued vide order dated 29.5.2006.

2. The respondent has since deposited the amount of penalty vide D.D.No. 628417, dated 5.6.2006 on 6.6.2006. Accordingly, the proceedings initiated by the show cause notice issued under order dated 29.5.2006 are hereby dropped

4. The Commission vide order dated 9.5.2006 had appointed Shri A H. Jung, Member as the Adjudicating Officer under Section 143 of the Act for adjudication of allegations of non-compliance of the directions of the petitioner by the respondent, issued under Section 29 of the Act. Without prejudice to the out come of the proceedings pending before Adjudicating Officer, carved out of the present petition, the present petition stands disposed of.

sd-/
(BHANU BHUSHAN)
MEMBER

sd-/
(ASHOK BASU)
CHAIRPERSON

New Delhi, dated the 8th June 2006